

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP No. 46/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2021**

Name of the Company: Union of India  
V/s  
NK Proteins Pvt Ltd

Section 271(1)(e) r.w,272(c) of the Companies Act,  
2013 r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

(Through Video Conferencing)

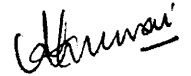
Advocate, Mr. Keyur Gandhi is present on behalf of Nanavati Associates, Advocate for the respondent fairly submitted that Mr. Devang Vyas, Learned Assistant Solicitor General of India, for the applicant/Union of India, is pre-occupied before the Hon'ble High Court. Hence, requesting for time.

The prayer is allowed.

List the matter on 23.02.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**



**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 11<sup>th</sup> day of January 2021